

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP(IB) No. 212/Chd/Hry /2023

IN THE MATTER OF:

Yes Bank Ltd.

...Petitioner

Vs.

Sudhir Dhingra

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Mukesh Tomar, proxy counsel for Mr. Sumer Singh Brar, Advocate

For the RP : Ms. Nibruti Samal, Advocate

For the Respondent : Ms. Divya Sharma, Advocate

ORDER

It is stated by leaned counsel for the respondent/ personal guarantor that the entire amount has been paid to the bank and this fact is verified by learned counsel for the petitioner as well as learned counsel for the RP. It is stated by learned proxy counsel for the petitioner that on instructions, he may be permitted to withdraw the present petition. Keeping in view of the statement made by learned proxy counsel for the petitioner, the present petition bearing CP(IB) No. 212/Chd/Hry /2023 is **dismissed as withdrawn.**

Files be consigned to the record room.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM